CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No.2, R. K. Puram, New Delhi, Court No. 1

Date of hearing/decision: 14.11.2017

S.T. Appeal Nos.55657 to 55659 of 2013
(Arising out of order-in-original No. 168 – 170/GB/2012 dated 31.10.2012 passed by the Commissioner, Service Tax, Delhi).

Bureau of Indian Standards Appellant

Vs.

CST, Delhi Respondent

Appearance:

Ms. Lalitha Krishnamurthy, Advocate for the appellant
Sh.Sanjay Jain, AR for the Respondent

Coram:

Hon'ble Mr. Justice (Dr.) Satish Chandra, President
Hon'ble Mr. V. Padmanabhan, Member (Technical)

Final Order Nos. 57893 – 57895/2017

Per: **Justice (Dr.) Satish Chandra**:

Ms. Lalitha Krishnamurthy, Ld. Advocate for the appellant submits that the matter is sub-judice before the Hon'ble Supreme Court in Civil Appeal No. 9232 of 2016 (Quality Council of India vs. CC, New Delhi) where the Hon'ble Supreme Court vide order dated 09.02.2017 has asked the counter affidavit.

2. Earlier the matter has come up before the Tribunal in the case of National Accreditation Board for Testing & Calibration Laboratories vs. CST, New Delhi (Final Order No. 57308-57310/2017) where the liberty

was granted to the assessee to come again after having final verdict from the Hon’ble Supreme Court.

3. In view of above, liberty is granted to the appellant to come again after having the final verdict from the Hon’ble Supreme Court, within the prescribed time, if advice so.

4. With the aforesaid liberty, all the appeals are disposed of.

(Dictated and pronounced in the open Court).

(V. Padmanabhan)
Member (Technical)

(Justice (Dr.) Satish Chandra)
President

Pant